

SHRI P. CHIDAMBARAM : Mr. Speaker, Sir, no constitutional ground has been pointed out by any of my hon. friends to oppose the introduction of the Bill at this stage. Under List I, Entry 47 of the Constitution, Parliament has competence to make a Bill. At the moment, I am only introducing a Bill to carry out a statement which I made in the Budget speech that I would introduce a Bill to make the non-statutory Insurance Regulatory Authority as statutory authority. I submit, Sir, none of these objections are valid and I may be granted leave to introduce the Bill.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of an Authority to protect the interests of holders of insurance policies and to regulate, promote and ensure orderly growth of the insurance industry and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI P. CHIDAMBARAM : Sir, I introduce* the Bill.

13.55 hrs.

VICE-PRESIDENT PENSION BILL**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to move for leave to introduce* a Bill to provide for the payment of pension and other facilities to retiring Vice-President.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the payment of pension and other facilities to retiring Vice-President."

The motion was adopted.

SHRI INDRAJIT GUPTA : I introduce* the Bill.

MR. SPEAKER : I want to inform the House that Item Nos. 28, 29 and 32 will be deferred. Now, we shall take up Matters under Rule 377. After this, we shall take up Item Nos. 30 and 31. These two Bills will be passed without discussion. Then, we shall take up Item Nos. 33 and 34, namely, discussions on Singapore Declaration and discussion regarding deterioration in the standard of sports in the country respectively.

Introduced with the recommendation of the President.
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13.56 hrs.

MATTERS UNDER RULE 377

- (i) **Need to Evolve Concrete Measures for Utilisation of Funds Allocated for the Development of Scheduled Tribes in Madhya Pradesh**

[Translation]

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Speaker, Sir, Central Government will be aware of the fact that initiatives were taken to change the procedure which is in vogue for years for giving momentum to the implementation of development works under the tribal sub-plan in Madhya Pradesh. It has been proposed to provide the amount direct to the Adivasi project level. Under the tribal sub-plan, Project Advisory Boards have been constituted for utilisation of funds by the Adivasis for their welfare.

13.57 hrs.

(Shri Basu Deb Acharia in the Chair)

I urge upon the Government that to ensure that the amount being provided under the Adivasi Project is being utilized properly, some positive and concrete steps should be taken for implementation.

- (ii) **Need to Issue Licence for Setting up a Sugar Mill in Unnao District, U.P.**

SHRI DEVI BUX SINGH (Unnao) : Mr. Speaker, Sir, large quantity of sugarcane is provided in Unnao district of Uttar Pradesh but in the absence of any sugar Mill nearby, the farmers experience lot of difficulties. Not only farmers but the whole nation is suffering loss as the farmers are not cultivating sugarcane. There is no sugar factory in Unnao. Local people and representatives of the area are demanding for setting up of a sugar mill for the last several years but Govt. is not paying attention to this.

I urge upon the Govt. to grant approval to set up a sugar mill in Unnao district in the national as well as in the interest of farmers so that cultivation of sugarcane in Unnao district is not discontinued.

- (iii) **Need to Give Ownership Right of Forest Land to Scheduled Tribes in Rajasthan**

SHRI BHERU LAL MEENA (Salumber) : Mr. Chairman, Sir, the farmers in the country, for want of land, are cultivating the forest and revenue land for the last 15-20 years. There are Adivasi places in Udaipur, Durgapur, Banswara, Chittorgarh, Sirohi districts in Rajasthan where cultivation is being carried out for the